

**GOVERNMENT OF INDIA  
WATER RESOURCES  
LOK SABHA**

UNSTARRED QUESTION NO:3816

ANSWERED ON:13.12.2000

UTILISATION OF GODAVARY WATER

BOLLA BULLI RAMAIAH;DADICHILUKA VEERA GOURI SANKARA RAO;M. JAGANNATH

**Will the Minister of WATER RESOURCES be pleased to state:**

- (a) whether some pending Godavary water utilisation projects have been cleared by the Union Government;
- (b) if so, whether there is any dispute between the Governments of some beneficiary States over sharing of Godavary water;
- (c) if so, whether all the beneficiary States have accepted the clearance of these projects;
- (d) if so, the details thereof; and
- (e) the time by which the execution work on these projects are likely to be started?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SMT. BIJOYA CHAKRAVARTY)

(a) Three major irrigation projects namely Sriram Sagar Project (SRSP) Stage-II, Flood Flow Canal from SRSP and Chagalnadu Lift Irrigation Scheme and 5 medium irrigation projects namely yerravagu, Palemvagu, Suddavagu, peddavagu and Surampalem Phase-I located in Godavari basin have been accepted by the Technical Advisory Committee subject to certain observations.

(b) to (d) The Godavari Water Disputes Tribunal adjudicated the water sharing between the riparian States of Godavari basin and gave its award in July, 1980. During the period 1975-80, the five riparian States namely Andhra Pradesh, Karnataka, Maharashtra, Orissa and Madhya Pradesh entered into various bilateral and trilateral agreements for the distribution of Godavari waters. The Tribunal ordered that all these agreements should be observed and carried out by the party States.

(e) Being a state subject, irrigation projects are investigated, planned, executed and funded by the state government out of their own resources and as per their priorities.